

1	2
	Khardiha
	Manihori
	Nayakgih
	Parsavikal
	Raipur
	Saidabad
	Sohawal
Jaunpur	Hariharpur
	Nevadia
	Pali
	Patrahi Bazar
	Ratasi
	Sarai Bika
	Sambhugan
	Sitam Sar
Sultanpur	Akhandnagar
	Baldirai
	Bhadar
	Bhetwa
	Bhain
	Hanumanganj
	Shahgarh
	Wallipur
Pratapgarh	Baghari
	Gatani
	Atheha
	Dhakawa
	Magrowrara
	Kithgwar Bazar
	Dilippur
	Bhagwatganj
	Gaura Bazar
	Sahebganj
	Bihar
	Ahigawar
	Shivgarh
	Rajapur
	Sakardara
	Kusuwapur Bazar

*[English]***Supply of Power to Goa by NPGC**

718. SHRI RAVI SITARAM NAIK : Will the Minister of POWER be pleased to state :

(a) whether due to transmission problems the National Power Grid Corporation is not supplying the power to Goa;

(b) if so, the details thereof; and

(c) the time by which Electricity Regulatory Commission is likely to be set up?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) and (b) Goa receives Power from Western & Southern Regional Grids. Goa has been allocated 294 MW from Central Stations in WR and 100 MW from Ramagundam STPS in SR. Peak load of Goa is about 200 MW. The allocation from Central Stations is adequate to meet its full requirements. However, Goa is unable to draw its full share from the Western Region due to low voltage. There is no problem in supplying power to Goa and existing transmission lines to Goa have enough capacity. However, the supply of Power to Goa from the Grid is affected due to low voltage and weak sub-distribution & transmission system. Despite low voltage conditions Goa is facing no energy and peak power shortages.

(c) The Electricity Regulatory Commission's Ordinance was promulgated on 25.4.1998 for establishment of CERC and SERC for rationalisation of tariff and matter incidental thereto. The CERC/SERC are required to be constituted within a period of three months from the date of promulgation of the Ordinance. Necessary action for establishment of Central Regulatory Commissions has been initiated by Ministry of Power. The State Government have been requested to set up State Regulatory Commission within the stipulated period of three months.

*[Translation]***Smuggling of Skins of Tigers**

719. SHRI MOHAN SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government have conducted a survey to find out the number of different species of Tigers from various parts of the country;

(b) if so, the details thereof;

(c) the shortfall noticed in the number of these species and the steps proposed to be taken to increase their number; and

(d) whether there is large scale smuggling of the skins of Tigers and if so, the steps taken to check the smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) There is only one species of tiger of which only one sub-species Royal Bengal Tiger (*Panthera tigris tigris*) is found in India. An All India Estimation is carried out once in four years to enumerate the population of tigers in the country. The State-wise

tiger population as per the past successive estimations are given in Statement-I.

(c) and (d) It is a fact that illegal trafficking of tiger parts and declining tiger population are major causes of concern and to protect the Indian tiger against renewed threats the Government has taken several measures which are enlisted Statement-II.

Statement-I
Population of Tigers in the Country

Name of the State	Tigers				
	1972	1979	1984	1989	1993
1. Tamil Nadu	033	065	097	095	097
2. Maharashtra	160	174	301	417	276
3. Kerala	060	134	089	045	057
4. West Bengal	073	296	352	353	335
5. Orissa	142	173	202	243	226
6. Karnataka	102	156	202	257	305
7. Bihar	085	110	138	157	137
8. Assam	147	300	376	376	325
9. Rajasthan	074	079	096	099	064
10. Madhya Pradesh	457	529	786	985	912
11. Uttar Pradesh	282	487	698	735	465
12. Andhra Pradesh	035	148	164	235	197
13. Meghalaya	032	035	125	034	053
14. Manipur	001	010	006	031	—
15. Tripura	007	006	005	—	—
16. Mizoram	—	065	033	018	028
17. Nagaland	080	102	104	104	083
18. Arunachal Pradesh	069	139	219	135	180
19. Sikkim	—	—	002	004	002
20. Gujarat	008	007	009	009	005
21. Goa Daman & Diu	—	—	—	002	003
22. Haryana	—	—	001	—	—
Total	1827	3015	4005	4334	3750

Statement-II

Steps Taken by the Government of India to Protect Tiger

1. The State Government have been advised to strengthen vigilance and intensify patrolling.
2. Training and Workshops of various enforcement agencies for effective intelligence gathering and law enforcement.
3. Setting up of a National Coordination Committee to control poaching and illegal trade in wildlife with enforcement agencies like Customs, Revenue Intelligence, Indo-Tibetan Border Police, Border

Security Force, Central Reserve Police Force, Coast Guards, State Police, Deputy Director, Wildlife Preservation & Scientific Organisations like Zoological and Botanical Survey of India.

4. To control transboundary trade, a protocol has been signed with People's Republic of China and a MOU with His Majesty's Government of Nepal.
5. Initiated creation of a Forum of Tiger Range Countries, i.e. Global Tiger Forum for addressing international issues related to tiger conservation.
6. Launching of public awareness programme to involve Non-Governmental Organisations and others

for supporting the Government in its efforts towards wildlife conservation.

7. Supporting programmes of Institutions and NGOs in exploiting tiger-trade routes and developing a forensic identification reference Manual for tiger parts and products.
8. Funds are being provided to the State Governments for the eco-development of the areas to reduce the biotic pressure thereon.
9. Steps are being initiated to set up site specific "Special Strike Force" in the Project Tiger areas.

[English]

Tehri Project

720. SHRI K.C. KONDAIAH : Will the Minister of POWER be pleased to state :

(a) whether Government propose to review Tehri Project in Garhwal Hills keeping in view recent movement by the environment activists to stop construction; and

(b) if so, Government's reaction thereto?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) and (b) No, Sir, However, in view of several issues raised by Shri Sunderlal Bahuguna regarding safety aspects as well as environmental and rehabilitation issues, the Government had constituted a Group of Experts to review the safety aspect of Tehri Dam in June, 1996 and another Committee on rehabilitation and environmental issues in September, 1996. The reports of the two Committees have been received. Neither of the two committees have recommended stoppage of construction work. There is no proposal to stop construction work.

[Translation]

Privatisation of AIR/Doordarshan

721. SHRI AJIT JOGI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to allow private sector to set up Radio Station and Doordarshan Kendras in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ) : (a) No Sir, there is no such proposal at present.

(b) and (c) Do not arise.

[English]

Amount for Dredging the National Water Ways

722. SHRI N.K. PREMCHANDRAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the amount earmarked for the work relating to dredging of the national water ways during the current year;

(b) the time by which the work would be commenced and completed; and

(c) the details of connected works proposed to be undertaken alongwith dredging, if any?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) Rs. 4.30 crores

(b) Annual maintenance dredging in National Waterway-1 is expected to commence in early November, 1998 and continue till May, 1999. In National Waterway-3 the capital dredging work is scheduled to commence from middle of September, 1998 and is expected to be completed by June, 1999.

(c) On National Waterway-1 before dredging identification of shoals by talweg survey and detailed pre dredging surveys are conducted, using departmental dredger and survey vessels. On National Waterway-3 the works connected with dredging are acquisition of land for widening of the canal, bank protection, dry and wet soil excavation.

[Translation]

National Highways in M.P.

723. SHRI CHANDRASHEKHAR SAHU : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total number of National Highways in Madhya Pradesh; and

(b) the amount spent on them during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) Total No. of National Highways (including 2 newly declared National Highways) in Madhya Pradesh is 11.

(b) Yearwise allocation of amount for development and maintenance, for the last three years, is as under :

(Rs. in lakh)

Year	Allocation of funds	
	Development	Maintenance & Repairs
1995-96	2020.00	1971.52
1996-97	1020.00	3176.72
1997-98	4000.00	3313.78